IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH: KOLKATA

REGIONAL BENCH – COURT NO. 1

Service Tax Appeal No. 75628 of 2015

(Arising out of Order-in-Appeal No. 37/DIB/CE(A)/GHY/15 dated 25.03.2015 passed by the Commissioner (Appeals), Customs, Central Excise and Service Tax (NER), Custom House, Nilamoni Phukan Path, Christian Basti, Guwahati – 781 005)

M/s. Sincon Engineering **: Appellant**
C/o. Shri Nawal Kishore Singh,
Bam Hukuta Village, Well No. 48, P.O./P.S.: Duliajan,
PIN – 786 602, District: Dibrugarh (Assam)

VERSUS

Commissioner of Central Excise and Service Tax **: Respondent**
Dibrugarh Commissionerate,
Milan Nagar, Lane "F", P.O.: C.R. Building,
Dibrugarh – 786 003

APPEARANCE:

Shri Amit Kumar, Advocate for the Appellant

Shri Debapriya Sue, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO. 75717 / 2025

DATE OF HEARING / DECISION: 18.03.2025

ORDER: [PER SHRI ASHOK JINDAL]

Today when the matter was called for hearing, the Ld. Authorized Representative appearing on behalf of the Revenue produced a copy of Form No. SVLDRS-4 issued by the designated committee to the appellant under the Sabka Vishwas (Legacy Dispute Resolution) Scheme [SVLDRS], 2019, which is the Discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of the SVLDRS, 2019.

2. In these circumstances, we find that the present appeal is deemed to be have been withdrawn by the appellant in accordance with the provisions contained in Section 127 (6) of the Finance (No. 2) Act, 2019 for availing the benefit under the SVLDRS.

3. Consequently, the appeal is dismissed, as withdrawn.

(Dictated and pronounced in the open court)

Sd/-
(ASHOK JINDAL)
MEMBER (JUDICIAL)

Sd/-
(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

Sdd